

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application Nos. 579, 577, 578 and

1047 of 2001

(6)

New Delhi, this the 6th day of August, 2001

HO^WBLE MR. KULDIP SINGH, MEMBER (JUDG.)

OA 579/2001.

1. Irshad Khan S/o Late Shri Hasim Khan, Nejhrugram Dehradun.
2. Dinesh Pandey S/o Shri P.C. Pandey, 97, Nathapur, Dehrudun.
3. Tanvir Ahmad Qureshi, H-4 IIP Colony, Dehradun

OA 577/2001.

1. Pradeep Panwar S/o Shri S.S. Panwar, Jogiwala, PO Nathapur, Dehradun.
2. Heman Tiwari, S/o Tara Dutt Tiwari, Vill Haripur, Dehrudun.
3. Ravi Kumar, S/o Phool Chand 26 E.C. Road, Dehradun.
4. Rajinder Batola, Late Shri D. Batola Vill Miyawala, Dehradun.

OA 578/2001.

1. Asha Pant 198, Balawala, Dehradun.
2. Yashoda D/o Ramchandra Kurel, Jogiwala, Dehradun.
3. Seema Sharma S-2/10 IIP Colony, Mohkampur, Dehradun.

OA 1047/2001.

1. Shankar Kumar S/o Ram Kumar 74/63 Dobhalwala Dehradun.
2. Shri Madan Rawat, S/o Shri Dayal Singh Rawat, Haripur Nawada, IIP Dehradun.
(By Advocate: Shri J. Buther)

... **APPLICANTS**

Versus

1. Union of India
Ministry of Science & Technology
Technology Bhawan
Mehrauli Road, New Delhi
Through its Secretary.

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2. The Director General
Council of Scientific & Industrial Research
1, Rafi Marg, New Delhi.

3. The Director
Indian Institute of Petroleum, Mohkampur (PO)
Dehradun (UP)-248 005. **RESPONDENTS**
(By Advocate: Ms. K. Iyer)

ORDER (ORAL)By Hon'ble Mr. Kuldip Singh, Member (Jud)

As the issues involved in all these OAs bearing Nos 577/2001, 578/2001, 579/2001 & 1047/2001 are identical, they are being disposed of by a common order.

2. Learned counsel for the applicants has submitted that these OAs are fully covered by an earlier order of the Tribunal in OA 325/2000 dated 14th July, 2000, copy of which is placed on record. Learned counsel for the respondents has also relied on the same order.

3. Respondents in their short reply have also submitted that this OA can be disposed of in view of directions given in the earlier OAs which were filed by similarly situated persons.

4. Accordingly, I dispose of this OA with a direction to the respondents that if the respondents have vacancies/jobs to offer of the nature the applicants were doing, the applicants shall be given preference over freshers and new comers. Respondents shall also consider offering opportunities along with others to those of the applicants who were eligible and have requisite qualifications for the jobs advertised. No costs.

Let a copy of this order be placed in all the files bearing OA Nos. 579, 577, 578 and 1047 of 2001.

(**KULDIP SINGH**)
MEMBER (JUD)

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Attested

Brijesh

10/8/2001

COURT OFFICER

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